

# REPORTS OF THE COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

SECOND LOK SABHA

Seventy Second Report



LOK SABHA SECRETARIAT  
NEW DELHI

1960

Price 0.20 nP.

COMMITTEE ON PRIVATE MEMBERS'  
BILLS AND RESOLUTIONS

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SEVENTY-SECOND REPORT

(Second Lok Sabha)

I, the Chairman of the Committee on Private Members' Bills and Resolutions having been authorised by the Committee, present on their behalf, this their Seventy-second Report.

2. The Committee met on the 21st November, 1960 for -

- (1) Classification and allocation of time for discussion of the Bills (vide Appendix).
- (2) Examination of the following Bills under Rule 294(1)(a) of the Rules of Procedure seeking to amend the Constitution -
  - (i) Constitution (Amendment) Bill (Amendment of Article 212) by Shri Ram Krishan Gupta.
  - (ii) Constitution (Amendment) Bill (Amendment of Article 316) by Shri Shree Narayan Das.

II. Classification and allocation of time to Bills

3. The Members concerned had been invited to present before the Committee their views on their Bills. Shri K.T.K. Tangamani attended the sitting.

4. After considering all aspects of the Bills, the Committee placed all the four Bills in category 'B' and allotted time for each of the Bills as shown in column 5 of the Appendix.

III. Examination of the Constitution (Amendment) Bills

5. The Members giving notice of the Bills were absent and the Committee postponed consideration of the Bills.

IV. Recommendations

6. The Committee recommends that the categorisation and allocation of time to Bills by the Committee as shown in the Appendix be agreed to by the House.

NEW DELHI,

HUKAM SINGH

The 22nd November, 1960.